

Kerala Gazette No. 18 dated 2nd May 2017.

PART I



GOVERNMENT OF KERALA

Abstract

LOCAL SELF GOVERNMENT DEPARTMENT—SHYAMA PRASAD MUKHERJI RURBAN
MISSION—NATIONAL RURBAN MISSION—PREPARATION OF INTEGRATED
CLUSTER ACTION PLANS FOR IDENTIFIED CLUSTERS—NOTIFICATION
OF PLANNING AREA—DECLARATION AND CONSTITUTION OF JOINT
PLANNING COMMITTEE UNDER THE KERALA TOWN AND
COUNTRY PLANNING ACT 2016—ORDERS ISSUED

LOCAL SELF GOVERNMENT (DD) DEPARTMENT

G. O. (Ms.) No. 71/2017/LSGD. *Dated, Thiruvananthapuram, 28th March 2017.*

*Read:—*1. G. O. (Ms.) No. 11/2016/LSGD dated 25-1-2016.

2. Letter No. E4/3328/16 dated 19-5-2016 from the Chief Town Planner.

ORDER

The Ministry of Rural Development, Government of India, have launched a new Scheme named Shyama Prasad Mukherji Rurban Mission (SPMRM), in a bid to transform rural areas to economically, socially and physically sustainable spaces. The Mission aims at development of rural growth clusters which have latent potential for growth, in all States and UTs, which would trigger overall development in the region. These clusters would be developed by provisioning of economic activities, developing skills & local entrepreneurship and providing infrastructure amenities. The Rurban Mission will thus develop a cluster of Smart Villages.

2. As per the Government Order read as 1st above, Government have given approval for the formation of Rurban clusters. The Ministry of Rural Development have given approval of 4 clusters namely;

(a) Puthuppally Rurban cluster Puthupally & Manarcaud Gram Panchayat (Kottayam Dist.)

(b) Puthenvelikkara Rurban cluster Puthenvelikkara & Kunnukara Gram Panchayat (Ernakulam Dist.)

(c) Vellanad Rurban cluster Vellanad & Aryanad Gram Panchayat (Trivandrum)

(d) Mangattidam Rurban cluster Mangattidam & Kottayam Malabar Gram Panchayat, (Kannur Dist.)

3. As per the Frame work of Implementation or the scheme issued by Government of India, these clusters are to be declared as planning area under the Kerala Town and Country Planning Act 2016 for the purpose of planning of the respective areas.

4. Government have considered the matter in detail and are hereby declared the above mentioned clusters as Joint Planning Areas under section 40 of the Kerala Town and Country Planning Act 2016 for the purpose of effective planning of the area for which they are jointly responsible and a joint planning committee is also constituted each in the above planning areas invoking power under sub-section (2) of section 41 of the Kerala Town and Country Planning Act 2016, consisting of the following members.

Chairperson	—	President of the Gram Panchayath with Maximum Population.
Co-Chairperson	—	President of the other Gram Panchayath
Convenor	—	Secretary of the Gram Panchayath with maximum population.
Member Secretary	—	District Officer of the Department of the Town and Country Planning Department.

- Expert Member to be nominated by Committee — Member (One who possess expertise in Town and Country Planning/infrastructure planning relevant to the functioning of the planning committee.
- Member — Secretary of the Grama Panchayath with less population.
- Member — Chairpersons of the standing Committee Finance, Development and Welfare of both Panchayath.

By order of the Governor,

T. K. JOSE,

Principal Secretary.

To

The Director, Shyama Prasad Mukherji Rurban Mission, Ministry of Rural Development, Government of India (with C/L).

The Commissioner for Rural Development, Thiruvananthapuram.

The Chief Town Planner, Thiruvananthapuram.

Director, Information Kerala Mission, Thiruvananthapuram.

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